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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 20.11.2026*

CNR No. DLHC010551892026

\+ **BAIL APPLN. 4929/2026, CRL.M.A. 35847/2026 & 35848/2026**

DEEPAK MAAN @ PRINCE .....Petitioner

Through: Mr. Vimal Tyagi, Advocate.

versus

STATE NCT OF DELHI .....Respondent

Through: Mr. Amit Ahlawat, APP for State with Ms. Megha Garg, Advocate

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks interim bail for a period of 06 weeks in case FIR No. 46/2025 of PS Narela Industrial Area for offence under Section 111(2)(a)/111(2)(b)/111(4) of BNS.

2. The interim bail for a period of six weeks is sought on the ground of surgery of wife of the accused/applicant.

3. At the outset, learned APP for State, strongly opposing the application

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points that the ***Zeba Khan*** affidavit was sworn on 13.11.2026, but it contains a mention that the interim bail application of the accused/applicant was dismissed vide order dated 14.11.2026.

4. It is obvious that a false affidavit has been filed by the accused/applicant. That being so, the interim bail application and accompanying applications are dismissed.

5. However, the accused/applicant, if so advised, may file a fresh application for interim/regular bail since learned counsel has expressed remorse.

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(JUDGE)

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